

IN THE HIGH COURT OF BOMBAY AT GOA

LD-VC-CRI-28-2020

Yaniv Benahim alias Atala ... Applicant

Versus

State of Goa and Anr. ... Respondents

Shri Damodar Dhond, Advocate for the applicant.

Shri S.R. Rivankar, Special Public Prosecutor with Shri Gaurish Nagvenkar, Additional Public Prosecutor for the respondent-State.

Coram:- NUTAN D. SARDESSAI, J.

Date :- 7th August,2020.

P.C.:

Shri S.R. Rivankar, learned Special Public Prosecutor submits that the applicant has filed an affidavit clearly confirming that his passport has been attached by the Banbasa Police Station, Uttarakhand.

2. Shri Dhond, learned Advocate for the applicant also invited attention to the general diary details in the Chargesheet filed by the applicant at the Banbasa Police Station where there is a clear recording that the passport,

ticket and cash of ₹3,000/- of the applicant have been attached.

3. In view thereof, the condition no.4 in the bail order dated 20th July,2020 stands modified to the extent that the same stands waived.

4. In view thereof, the application stands disposed off.

NUTAN D. SARDESSAI, J.

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